(e) the details of measures being taken by Government to remove the gap?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) The officers upto 1980 batch of Indian Revenue Service (IT) and 1983 batch of Indian Revenue Service (C&CE) have been empanelled to hold Joint Secretary/equivalent post while batches upto 1977 of IRS (IT) and IRS (C&CE) have been empanelled to hold Additional Secretary/equivalent post at the Centre under the Central Staffing Scheme.

- (b) The process of JS level empanelment of all officers belonging to All India Services and other organized participating Group 'A' Central Services is initiated batch-wise by the Department of Personnel and Training after receipt of a proposal, complete in all respect, from the concerned Cadre Controlling Authority.
- (c) The officers of IAS upto 1990 batch have been empanelled to hold the Joint Secretary/equivalent post while those upto 1980 batch have been empanelled to hold the Additional Secretary/equivalent post at the Centre under the Central Staffing Scheme.
- (d) The process of empanelment can be taken up only after receipt of a proposal, complete in all respects, from the concerned cadre controlling authority, in this case the Department of Revenue.
- (e) The Cadre Controlling Authorities are being urged to send proposals, complete in all respects, for empanelment. The Government has also constituted experts panels of retired Secretaries and others to evaluate the suitability of officers for empanelment. This procedure is expected to effectively reduce the time taken in completion of empanelment process.

Holding of illegal posts in RWAs

†3261. SHRI NARENDRA KUMAR KASHYAP: Will the PRIME MINISTER be pleased to state:

- (a) whether Government is aware that many Government officials of Delhi Imperial Zone (DIZ) area are consistently holding posts illegally for their own selfish motives in Residents Welfare Association, society or institution not recognized by Department of Welfare;
- (b) whether holding any post through election is violation of rule 15(2) of CCS (Conduct) Rules as per office memorandum of the department, dated 30th May, 2006;
- (c) the details of such associations, societies and institutions and Government officials associated with them; and
- (d) the details of action taken or inaction on the part of Government during last two years?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) Residents' Welfare Associations (RWAs) which have adopted the model constitution prescribed by Department of Personnel and

[†]Original notice of the question was received in Hindi.

Training (DOPT) and are registered societies are recognized by DOPT for grant of financial assistance/guidance. Permission to Government servants for holding elective office in RWAs under the Conduct Rules is granted by respective Offices and no such data is maintained in the DOPT.

- (b) As per the O.M. No. 5/43/01-Wel. Vol. (II) dated 30.05.2006, failure on the part of a Government servant to obtain prior permission for holding elective office in any association recognized or un-recognized will be violative or rule 15(2) of CCS (Conduct) Rules.
- (c) and (d) This department does not maintain information regarding unrecognized associations and officials associated with them. Action is to be taken by the concerned Cadre Controlling Authorities as per provisions of O.M. dated 30.05.2006 referred to above.

Relaxation to handicapped OBC candidates in UPSC Exams

†3262. SHRI RANBIR SINGH PARJAPATI: Will the PRIME MINISTER be pleased to state:

- (a) whether Government considers three additional chanced grants to Other Backward Classes (OBCs) as alternative to three additional chances given to the handicapped of general category;
- (b) if so, the reasons for not including exemption of ten years in age limit to the handicapped of Other Backward Classes (OBCs) in addition to three years of exemption in their age limit; and
- (c) if so, the measures being adopted to implement Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, wherein the handicapped are themselves a separate category, to do away with the discrimination being meted to the handicapped of OBCs so that the handicapped of the OBCs could avail the benefit of age limit in IAS examination scheduled to be held?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) to (c) No, Sir. As per Rule 4 of Civil Services Examination Rules, a physically handicapped candidates gets as many attempts as are available to other non-physically handicapped candidates of his or her community, subject to the condition that a physically handicapped candidate belonging to general category shall be eligible for seven attempts. Seven chances have also been provided to OBC candidates who are physically handicapped.

As far as minimum and maximum age for Civil Services Examination is concerned, a general candidate must have attained the age of 21 years and must not have attained the age of 30 years on the 1st August of the relevant year. However, the upper age limit in case of blind, deaf-mute and Orthopedically handicapped persons is relaxable according to Rule 6 (b) read with Notes given below of Civil Services Examination Rules.

[†]Original notice of the question was received in Hindi.